

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA  
(DEPARTMENT OF REVENUE AND BANKING)

.....

NEW DELHI: the 24th April, 1976.

NOTIFICATION  
(Income tax)

No.1304 (F.NO.404/98/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri J.M. Waghmar, who is a Gazetted Officer of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointment of Shri J.N. Pandit made under Notification No.190(F.NO.404/274/72-ITCC) dated 18th September, 1972 is hereby cancelled.

3. This Notification shall come into force with effect from the date Shri J.M. Waghmar takes over as Tax Recovery Officer.

Sd/-

(V.P. Mittal)

Deputy Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

No.1304 (F.NO.404/98/76-ITCC)

Copy forwarded to:-

1. The Commissioner of Income-tax, Gujarat V, Ahmedabad.
2. The DI(RS&P), New Delhi.
3. The Chief Secretary, Govt. of Gujarat, Ahmedabad.
4. The Accountant General, Gujarat, Ahmedabad.
5. The Comptroller & Auditor General of India, New Delhi.
6. Ministry of Law, Justice & Company Affairs, New Delhi.
7. Bulletin Section.
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Deputy Secretary to the Govt. of India.

AUTHORISED FOR ISSUE.

  
(S.C. Prasad)

Officer on Special Duty,  
Directorate of Inspection, (RS&P)

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No. CC/ITCC/1805/252/RSP/76.